

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 08/10 held on 26.05.2009.

The Meeting No. 08/10 of Norms Committee-II was held on 26.05.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. N.L. Goswami, Sr. DO	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
	Shri A. K. Mishra, Asst IA	M/o Steel
4.		
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:1134/26/81-ALC2/2007	Party Name:BHARAT ELECTRONICS LTD.	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00573/AM06/	RLA File :07/24/040/00521/AM06/	Lic.No/Date:0710040666 05.10.2005	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee decided to refer a copy of the application of the firm to MIT for examination and comments. The case stands deferred and to be re-listed on 21.07.2009.			

2	Case No.:10/40/81-ALC2/2007	Party Name:OMEGA PRODUCTS PVT.LTD.	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00448/AM08/	RLA File :03/95/040/00838/AM08/	Lic.No/Date:0310450840 20.11.2007	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the reply from the firm is still awaited by MIT and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 21.07.2009.			

3	Case No.:12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 21.07.2009.			

4	Case No.:30/8/81-ALC2/2008	Party Name:CONTROL TECHNIQUES INDIA PVT. LIMITED,	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00095/AM09/	RLA File :04/24/040/00392/AM08/	Lic.No/Date:0410094274 05.03.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(77)/09/TSW/B/157 dated 30.03.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

5	Case No.:10/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00128/AM09/	RLA File :07/24/040/00751/AM08/	Lic.No/Date:0710056492 19.03.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(80)/2008/TSW/B/245 dated 26.05.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

6	Case No.:4/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00122/AM09/	RLA File :07/24/040/00749/AM08/	Lic.No/Date:0710056491 19.03.2008	Defer Date:26.05.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(80)/2008/TSW/B/244 dated 26.05.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

7	Case No.: 6/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00152/AM09/	RLA File :03/95/040/00237/AM09/	Lic.No/Date:0310474453 12.06.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee decided to ratify norms after issue of the PN for new SION. The case stands short deferred and to be re-listed on 09.06.2009.			

8	Case No.: 7/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00153/AM09/	RLA File :03/95/040/00238/AM09/	Lic.No/Date:0310474459 12.06.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee decided to ratify norms after issue of the PN for new SION. The case stands short deferred and to be re-listed on 09.06.2009.			

9	Case No.: 5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 21.07.2009.			

10	Case No.: 12/13/81-ALC2/2008	Party Name:FELSOMAT INDIA PVT.LTD,	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00165/AM09/	RLA File :07/24/040/00126/AM09/	Lic.No/Date:0710058028 20.06.2008	Defer Date:26.05.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(1)/2009/TSW/B/240 dated 18.05.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

11	Case No.: 7/15/81-ALC2/2008	Party Name:ESSAE ELECTRONICS PVT LTD.,	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00175/AM09/	RLA File :07/24/040/00115/AM09/	Lic.No/Date:0710058089 24.06.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(34)/2008/TSW-IPHW dated 17.04.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

12	Case No.: 3/19/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00288/AM09/	RLA File :07/24/040/00140/AM09/	Lic.No/Date:0710058261 01.07.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 21.07.2009.			

13	Case No.: 1/17/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00248/AM09/	RLA File :06/24/040/00017/AM09/	Lic.No/Date:0610013648 08.07.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(106)/2008/TSW/B/228 dated 12.05.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

14	Case No.:12/17/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00259/AM09/	RLA File :07/24/040/00151/AM09/	Lic.No/Date:0710058414 09.07.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 21.07.2009.			

15	Case No.:8/17/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00255/AM09/	RLA File :07/24/040/00161/AM09/	Lic.No/Date:0710058399 09.07.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. Firm's representative appeared before the committee to explain their products and processes. After the PH, the committee observed that MN&RE has recommended the approval of the case with 3% wastage. However, the Norms Committee, after deliberating upon the case after the PH, decided to ratify the norms in respect of the subject advance authorisation with 2% wastage. R/A may take suitable consequential action accordingly.			

16	Case No.:37/17/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00284/AM09/	RLA File :09/24/040/00156/AM09/	Lic.No/Date:0910034716 21.07.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 21.07.2009.			

17	Case No.:12/23/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00346/AM09/	RLA File :03/94/040/00407/AM09/	Lic.No/Date:0310483438 22.08.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009:

1. The quantity of import item mentioned in the application is 47740 Kg whereas in the calculations the quantity mentioned by you is 51994 Kg. The firm may clarify this.

18	Case No.: 13/23/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00347/AM09/	RLA File :04/24/040/00131/AM09/	Lic.No/Date:0410098141 22.08.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 21.07.2009.			

19	Case No.: 12/25/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00380/AM09/	RLA File :05/24/040/00387/AM09/	Lic.No/Date:0510227339 11.09.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 1. The weights of two export products.			

20	Case No.: 5/29/81-ALC2/2008	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00422/AM09/	RLA File :05/24/040/00350/AM09/	Lic.No/Date:0510228478 29.09.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 21.07.2009.			

	Case No.: 14/29/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:8/81-ALC2/2009	Status: Deffered
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		26.05.2009	and Re-indexed
HQ File :01/81/050/00431/AM09/	RLA File :05/24/040/00422/AM09/	Lic.No/Date:0510228699 01.10.2008	Defer Date:26.05.2009
21	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. Based on the recommendations of the representative of M/o Steel present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at S.No. 1 may be reduced to 95.513 MT. 2. Quantity of import item at S.No.2 may be reduced to 0.605 MT. 3. Quantity of import item at S.No.3 may be reduced to 2.090 MT. 4. Quantity of import item at S.No.4 may be reduced to 1.662 MT. 5. Quantity of import item at S.No.5 may be reduced to 0.121 MT. (a) The words "and other similar grades" will be deleted from the description of export item. (b) The words "& similar" will be deleted from the description of import item. R/A may take suitable consequential action accordingly.		

22	Case No.:15/29/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00432/AM09/	RLA File :05/24/040/00423/AM09/	Lic.No/Date:0510228700 01.10.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 08/81 held on 26.05.2009. Based on the recommendations of the representative of M/o Steel present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item at S.No. 1 may be reduced to 150.518 MT.
2. Quantity of import item at S.No.2 may be reduced to 0.714 MT.
3. Quantity of import item at S.No.3 may be allowed as applied for.
4. Quantity of import item at S.No.4 may be reduced to 3.518 MT.
5. Quantity of import item at S.No.5 may be reduced to 0.114 MT.
6. Quantity of import item at S.No.6 may be reduced to 0.236 MT.

- (a) The words "and other similar grades" will be deleted from the description of export item.
- (b) The words "& similar" will be deleted from the description of import item.

R/A may take suitable consequential action accordingly.

23	Case No.: 41/29/81-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00458/AM09/	RLA File :03/94/040/00476/AM09/	Lic.No/Date:0310490039 13.10.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 21.07.2009.			

24	Case No.:24/32/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00490/AM09/	RLA File :05/24/040/00479/AM09/	Lic.No/Date:0510229948 24.10.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(81)/09/TSW/B/198 dated 27.04.2009. (copy enclosed).			
	R/A may take suitable consequential action accordingly.			

Case No.: 31/32/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:8/81-ALC2/2009	Status: Deffered and Re-
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		26.05.2009	indexed
HQ File :01/81/050/00497/AM09/	RLA File :05/24/040/00487/AM09/	Lic.No/Date:0510229979 27.10.2008	Defer Date:26.05.2009
25	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. Based on the recommendations of the representative of M/o Steel present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at S.No. 1 may be reduced to 194.608 MT. 2. Quantity of import item at S.No.2 may be reduced to 1.541 MT. 3. Quantity of import item at S.No.3 may be allowed as applied for. 4. Quantity of import item at S.No.4 may be reduced to 6.241 MT. 5. Quantity of import item at S.No.5 may be reduced to 0.247 MT. 6. Quantity of import item at S.No.6 may be reduced to 0.509 MT. (a) The words "and other similar grades" will be deleted from the description of export item. (b) The words "& similar" will be deleted from the description of import item. R/A may take suitable consequential action accordingly.		

26	Case No.:7/34/81-ALC2/2008 HQ File :01/81/050/00504/AM09/	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED RLA File :05/24/040/00488/AM09/	Meet No/Date:8/81-ALC2/2009 26.05.2009 Lic.No/Date:0510230376 05.11.2008	Status:Deffered and Re-indexed Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee decided to refer a copy of the application of the firm to I&B for examination and comments. The case stands deferred and to be re-listed on 21.07.2009.			

27	Case No.:12/34/81-ALC2/2008 HQ File :01/81/050/00509/AM09/	Party Name:SHIVALIK BIMETAL CONTROLS LTD. RLA File :05/24/040/00484/AM09/	Meet No/Date:8/81-ALC2/2009 26.05.2009 Lic.No/Date:0510230494 07.11.2008	Status:Deffered and Re-indexed Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. Based on the recommendations of the representative of M/o Steel present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-			

Committee - II in its M.NO. 08/81 held on 26.05.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case and after taking clue from SION S. No. C-397, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 10% wastage.

R/A may take suitable consequential action accordingly.

28	Case No.:8/36/81-ALC2/2008	Party Name:AJMERA REALTY & INFRA INDIA LTD	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00523/AM09/	RLA File :31/24/040/00193/AM09/	Lic.No/Date:3110036110 17.11.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 21.07.2009.			

29	Case No.:9/36/81-ALC2/2008	Party Name:AJMERA REALTY & INFRA INDIA LTD	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00524/AM09/	RLA File :31/24/040/00206/AM09/	Lic.No/Date:3110036111 17.11.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 21.07.2009.			

30	Case No.:33/38/81-ALC2/2008	Party Name:SUZLON GENERATORS LTD	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00595/AM09/	RLA File :31/24/040/00237/AM09/	Lic.No/Date:3110036337 05.12.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. Based on the report of the visit of the firm by DIPP and DRI, the Norms			

Committee - II in its M.NO. 08/81 held on 26.05.2009. Based on the report of the visit of the firm by DIPP and DRI, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of export weight may be indicated as 1548000 kg.
2. Quantity of import item at S.No. 1 may be allowed as 4680 Kg.
3. Quantity of import item at S.No.2 may be allowed as 4212 Kg.
4. Quantity of import item at S.No.3 may be allowed 225 Kg.
5. Quantity of import item at S.No.4 may be allowed as 972 Kg.
6. Quantity of import item at S.No.5 may be allowed as 8460 meter.
7. Quantity of import item at S.No.6 may be allowed as 1559340 meter.
8. Quantity of import item at S.No.7 may be allowed as 7583.4 Kg.
9. Quantity of import item at S.No.8 may be allowed as 2844 meter.
10. Quantity of import item at S.No.9 may be allowed as 981000 meter.
11. Quantity of import item at S.No.10 may be allowed as 450 Kg.
12. Quantity of import item at S.No.11 may be allowed as 2700 nos.
13. Quantity of import item at S.No.12 may be allowed as 795600 Kg. with 58% wastage. (sheet width not to exceed 1070mm)

R/A may take suitable consequential action accordingly.

31	Case No.:5/40/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00603/AM09/	RLA File :03/95/040/00531/AM09/	Lic.No/Date:0310497516 12.12.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(11)/2009/TSW-IPHW dated 05.05.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

32	Case No.:6/40/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00604/AM09/	RLA File :03/95/040/00528/AM09/	Lic.No/Date:0310497526 12.12.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of MIT. The			

Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of M/o steel. The case stands deferred and to be re-listed on 21.07.2009.

33	Case No.:8/40/81-ALC2/2008	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00606/AM09/	RLA File :03/95/040/00711/AM09/	Lic.No/Date:0310497822 15.12.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of M/o steel. The case stands deferred and to be re-listed on 21.07.2009.			

34	Case No.:24/40/81-ALC2/2008	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00622/AM09/	RLA File :03/94/040/00747/AM09/	Lic.No/Date:0310498393 17.12.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 21.07.2009.			

35	Case No.:6/42/81-ALC2/2008	Party Name:JMC PROJECTS (INDIA) LIMITED	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00640/AM09/	RLA File :03/94/040/00896/AM09/	Lic.No/Date:0310499699 24.12.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case and after taking clue from SION S. No. C-593, decided to ratify the norms in respect of the subject Advance Authorisation as applied for. R/A may take suitable consequential action accordingly.			

36	Case No.:6/48/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00711/AM09/	RLA File :31/24/040/00296/AM09/	Lic.No/Date:3110037214 03.02.2009	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the comments from C&PC are still awaited and			

therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 21.07.2009.

37	Case No.:18/48/81-ALC2/2008	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00723/AM09/	RLA File :03/94/040/00980/AM09/	Lic.No/Date:0310505840 05.02.2009	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 21.07.2009.			

38	Case No.:21/48/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00726/AM09/	RLA File :05/24/040/00346/AM09/	Lic.No/Date:0510235990 06.02.2009	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 1. Information in respect of item at S.No. 12 of Standard Deficiency Format.			

39	Case No.:22/48/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00727/AM09/	RLA File :03/94/040/00913/AM09/	Lic.No/Date:0310505986 06.02.2009	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. On the recommendation of the representative of DIPP present in the			

meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: -

1. Total thickness of Aluminium Composite Panel and thickness of PE core in the Composite Panel along with their quantities in Sq. Mtrs. and in Kgs.
2. Thickness of Aluminium Coil/sheet i.e. import item at Sl. No.1 alongwith their quantities
- 3 Information in respect of items at Sl.Nos. 4,5 & 11 of SDF for each type of Composite Panel.

40	Case No.:32/48/81-ALC2/2008	Party Name:NATIONAL LAMINATION INDUSTRIES	Meet No/Date:8/81-ALC2/2009 26.05.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00737/AM09/	RLA File :03/95/040/00759/AM09/	Lic.No/Date:0310506475 10.02.2009	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. Based on the recommendations of the representative of M/o Steel present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-			
	1. The word “less than 300 mm cold rolled” may be prefixed with the description of the export product. 2. The import item of 106.6 MT under a norm of 1.015 kg/kg may be allowed. (a) The word “convention” may be replaced by “ relevant”. (b) Width of import item will be 600 mm or more. R/A may take suitable consequential action accordingly.			

PART –A -DEFFER

S.No 5

Case No.A - 285	M/s P.P.Rolling Mills Mfging Co.Pvt.Ltd.New Delhi
Meeting No.8/81/09	F.No.01/81/162/1072 /AM08/DES-II
Dated: 26-05-2009	Advance Licence No 0510212239 dt 19-11-2007
	RLA F.No.05/24/40/649/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the comments from MIT are still awaited and therefore decided to suspend them to expedite the case. The case stands deferred and to be re-listed on 21.07.2009.

remind them to expedite the same. The case stands deferred and to be relisted on 21.07.2009.

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PART –AR –DEFFER

S.No.13

Case No. AR-36	M/S Walchandnagar Industries Ltd., Pune
Meeting No.8/81/09	F.No.01/81/162/851/AM06/DES-II
Dated 26-05-2009	Advance Licence No.3110023394 dt. 23.12.2005
	RLA F.No.31/95/42/0042/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the reply submitted by the firm is not proper and may be requested to furnish the proper reply. The case stands deferred and to be relisted on 21.07.2009.

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PART –C- DEFFER

S.No.11

Case No.C-36	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No.08/81	F.No.01/81/162/968/AM08/DES-II
Dated: 26-05-2009	

Decision : The case regarding modification of SION was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee decided a team of technical members may be constituted to visit the factory of the firm to see the manufacturing process. The case stands deferred and to be relisted on 21.07.2009.

S.No.12

Case No.C-37	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No.08/81	F.No.01/81/162/967/AM08/DES-II
Dated: 26-05-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee decided a team of technical members may be constituted to visit the factory of the firm to see the manufacturing process. The case stands deferred and to be relisted on 21.07.2009.

S.No.13

Case No. C-32	M/S Technova Imaging Systems P.Ltd.Mumbai
Meeting No.08/81	F.No.01/81/162/311/AM09/DES-II
Dated 26-05-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of DH. The case stands deferred

it in its M.NO. 08/81 held on 26.05.2009. The committee observed that the case is under examination of DRI. The case stands deferred and to be re-listed on 21.07.2009.

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PART -D – DEFFER

S.No.2

Case No D-1	M/S Nagreeka Foils Ltd.,Mumbai Through EEPC,Kolkata
Meeting No.8/81/09	F.No.01/81/162/648/AM09/DES-II
Dated 26-05-2009	

Decision : The case regarding fixation of DEPB rate for item covered under SION C-1711 was considered by the Norms Committee - II in its M.NO. 08/81 held on 26.05.2009. The committee decided to examine all the cases relating to DEPB rates together on file. The case stands deferred and to be re-listed on 21.07.2009.
